

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No. 17051/2019

(Arising out of impugned final judgment and order dated 16-07-2019 in WP No. 7222/2019 passed by the High Court of Judicature at Bombay at Aurangabad)

SHIRPUR EDUCATION SOCIETY  
THROUGH ITS PRINCIPAL

Petitioner(s)

VERSUS

THE STATE OF MAHARASHTRA & ORS.

Respondent(s)

Date : 31-01-2020

This matter was called on for pronouncement of order today.

For Petitioner(s)

Mr. Sudhanshu S. Choudhari, AOR  
Mr. Yogesh S. Kolte, Adv.  
Mr. Shakul Ghatole, Adv.  
Mr. Mahesh P. Shinde, Adv.

For Respondent(s)

Mr. Nishant Ramakantrao Katneshwarkar, AOR  
Mr. Harish Pandey, AOR  
  
Mr. Maninder Singh, Sr. Adv.  
Mr. Zoheb Hossain, AOR  
Mr. Prabhas Bajaj, Adv.  
Mr. Piyush Goyal, Adv.

Hon'ble Mr. Justice S. Ravindra Bhat pronounced the order of the Bench comprising Hon'ble Mr. Justice R.F.Nariman and His Lordship.

Leave granted.

The appeal is disposed of in terms of the signed order.

Pending application, if any, stands disposed of.

(NIDHI AHUJA)  
COURT MASTER (SH)

(NISHA TRIPATHI)  
BRANCH OFFICER

[Signed non-reportable order is placed on the file.]